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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 07/2015-2020
New Delhi, Dated: 1st June, 2021

Subject: - Amendment in Export Policy of Amphotericin-B injections

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment in Schedule 2 of the ITC (HS) Export Policy, 2018 related to export of Amphotericin-B injections:

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AB</td>
<td>Ex 30049029</td>
<td>Amphotericin-B injections</td>
<td>Free</td>
<td>Restricted</td>
</tr>
<tr>
<td></td>
<td>Ex 30049099</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

2. The provision under Para 1.05 of the Foreign Trade Policy (FTP) 2015-20 regarding transitional arrangement is not applicable for this notification.

3. Effect of this Notification:

The export of Amphotericin-B injections falling under the ITCHS Codes specified above or falling under any other HS Code is restricted, with immediate effect.

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